

**Emergency Plan for Relief during
Natural Calamities**

1488. SHRI ARJUN SETHI. Will the Minister of PLANNING be pleased to state:

(a) whether States have been asked to plan for emergency to avoid un-planned expenditure on relief during natural calamities and if so, the outlines thereof; and

(b) whether this will be introduced in the Fifth Plan or from the current year of the 4th plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) Yes, Sir. In the detailed guidelines issued by the Planning Commission in connection with the formulation of the draft Fifth Plans, the State Governments have been requested to initiate work on the preparation of contingency plans for natural calamities. This would call for the identification of areas prone to natural calamities, spelling out of the priorities to be assigned to various types of labour intensive work in each area and the preparation of an adequate list of 'stand-by works' for each N.E.S. block in conformity with local priorities

(b) The preparation of contingency plans on the lines indicated would take some time. It is, therefore, likely that it would be possible to take up their implementation only in the Fifth Five Year Plan period.

Revision of Fifth Plan by States

1489 SHRI ARJUN SETHI. Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has asked the States to revise their respective Fifth Plan documents in the State Sector and submit to the Planning Commission; and

(b) if so, the reasons therefor and the number of States which have not complied with the instructions of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) (a) No, Sir.

(b) Does not arise

**Review of the Policy of Import and
use of Computers**

1490. SHRI RAM BHAGAT
PASWAN:

SHRI SHRI KISHAN MODI.

Will the Minister of ELECTRONICS be pleased to state

(a) whether Government propose to review the entire policy of import and use of computers;

(b) if so, the decision taken in the matter and

(c) whether Government would consider the recommendations of the Automation Committee in this regard?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRI-MATI INDIRA GANDHI) (a) and (b) Guidelines for the import and use of computers have been broadly indicated in the Annual Report of the Department of Electronics for 1971-72 a copy of which has been placed on the Table of the House. Broadly, these are

(i) all users should first attempt to meet their in-house requirements through computers available in the Indian market, and also draw on the facilities offered by the Regional Computer Centres that are to be set up

(ii) Computers other than those available in the Indian market through Indian manufacturing programmes will be regarded as expensive items of import and each case will be considered on its merits

(c) The recommendations made by the Committee on Automation are

presently under consideration of the Government

Take-over of Trade in Essential Goods

1491. SHRI RAM BHAGAT PASWAN: Will the Minister of PLANNING be pleased to state:

(a) whether some States have sent plans to the Centre for taking over trade in essential goods; and

(b) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) (a) No, Sir. However, during the course of discussions at the Chief Ministers' Conference on June 14, 1973, which centred round the review of the food situation, price policy for kharif cereals for 1973-74 season and the take-over of wholesale trade in wheat, some of the Chief Ministers expressed views on the take-over of wholesale trade in other essential commodities as well

(b) Does not arise

Visits of Indian Official to London for British Investment

1492. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state

(a) whether a team of senior Indian Officials has been sent to London recently to explore the possibility of further British investments in India

(b) if so, what are the industries for which British assistance has been sought, and

(c) the outcome of the team's visit?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) (a) to (c), Presumably

the hon. Member is referring to the 4th meeting of the Indo-British Technological Group which took place in London from 2nd to 4th July, 1973. A copy of the Press Note issued after the meeting of the Group is laid on the Table of the House. [Placed in Library. See No LT-5269/73.]

Labour Unrest in Industrial Units in Private Sector

1493 SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it has come to the notice of Government that some industrial units in the private sector are deliberately trying to curtail the production of essential commodities by provoking labour troubles with a view to discredit Government;

(b) whether it has also come to the notice of Government that some such industries are perpetuating labour unrest by refusing arbitration by Ministers, and

(c) if so whether there is any proposal to take over such industries?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) (a) to (c) There have been some cases where management in the private industrial sector have chosen to declare lock-outs leading to stoppage of production, rather than make a sincere attempt to resolve outstanding issues with the workers, either through bilateral negotiations or by accepting the good offices of public authorities. Powers are available under the Industrial Disputes Act, 1947, the Essential Commodities Act, 1955 and the Defence of India Rules, 1971 to deal with such cases and to resume production. Take-over of management under Section 18AA of the I(D&R) Act will also be considered wherever appropriate